

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs), THC, DELHI

No. 45749-752/GC (for FJO's)/105/THC/2022

Date: 01 JUN 2022

Sub: Engagement of 05 (five) retired Judicial Officers on contract basis for presiding over Special Courts (NI Act) for the purposes of a pilot study for a period of one year from 01.09.2022 to 31.08.2023 in terms of the directions of the Hon'ble Supreme Court passed vide order dated 19.05.2022 in Suo Moto Writ (Criminal) No.2 of 2020 in Re: "Expeditious Trial of Cases under Section 138 of NI Act, 1881"

Forwarding herewith copy of letter no.3414-25/DHC/GAZ.IIB/NI-Courts/2022 dated: 03/06/2022 alongwith its enclosures (copy of Notice/Vacancy circular no.3412/DHC/GAZ.IIB/NI-Courts/2022, dated 03.06.2022) of Sh. Shankar Singh, Deputy Registrar (Gaz. - IIB) for Registrar General, Hon'ble High Court of Delhi, New Delhi, on the subject cited above, for information and immediate compliance given underneath: -

1. PS to Ld. Principal District & Sessions Judge (HQs.), Delhi.
2. Website committee, Central District, Tis Hazari Courts, Delhi, with request for uploading the same on the website.
3. Incharge, Care Taking Branch, Central District, Tis Hazari Courts, Delhi, with the directions to display the same on the notice board of Tis Hazari Court Complex.
4. Branch Incharge, Judicial Branch, Central District, Tis Hazari Court, Delhi.

(MRIDUL GUPTA)
ACJ CUM ARC (CENTRAL)/ Nodal Officer
Grievance Cell, (for former Judicial Officers)
Room No.105, Tis Hazari Courts, Delhi.

HIGH COURT OF DELHI: NEW DELHI
SHERSHAH ROAD, NEW DELHI-110503

OUT-AT-ONCE

No. 3414-25/DHC/GAZ.IIB/NI-Courts/2022

Dated: 03.06.2022

From:

The Registrar General,
High Court of Delhi,
New Delhi

619/

To,

1. The Principal District & Sessions Judge,
North-West, Rohini Courts, New Delhi
2. The Principal District & Sessions Judge,
South, Saket Courts, New Delhi.
3. The Principal District & Sessions Judge,
South-West, Dwarka Courts, New Delhi.
4. The Principal District & Sessions Judge,
North, Rohini Courts, Delhi.
5. The Principal District & Sessions Judge,
South-East, Saket Courts, New Delhi
6. The Principal District & Sessions Judge,
East, Karkardooma Courts, Delhi.
7. The Principal District & Sessions Judge,
New Delhi, Patiala House Courts, New Delhi.
8. The Principal District & Sessions Judge,
Shahdara, Karkardooma Courts, Delhi.
9. The Principal District & Sessions Judge,
North-East, Karkardooma Courts Complex, Delhi
10. The Principal District & Sessions Judge,
West, Tis Hazari Courts, Delhi.
11. The Principal District & Sessions Judge
cum Special Judge (PC Act) (CBI),
Rouse Avenue, Courts Complex, New Delhi
12. The Principal Judge (HQ),
Family Courts, Dwarka Courts, Delhi

Grievance Cell.

P. D836(HQ.)
04/06/22

Sub.:- Engagement of 05 (five) retired Judicial Officers on contract basis for presiding over Special Courts (NI Act) for the purposes of a pilot study for a period of one year from 01.09.2022 to 31.08.2023 in terms of the directions of the Hon'ble Supreme Court passed vide order dated 19.05.2022 in Suo Moto Writ (Criminal) No. 2 of 2020 in Re: "Expeditious Trial of Cases under Section 138 of NI Act, 1881"

Sir/Madam,

I am directed to forward herewith a copy of the notice/ vacancy circular dated 03.06.2022, on the above noted subject, and to request you to kindly arrange to display it on the website(s) of Delhi District Courts and Notice Boards of your District Court Complex(es).

Encl.: As above

Yours sincerely,


(Shankar Singh)

Deputy Registrar (Gaz.-IIB)
for Registrar General

HIGH COURT OF DELHI: NEW DELHI

No. 3412/DHC/GAZ.IIB/NI-Courts/2022

Dated: 03.06.2022

NOTICE/ VACANCY CIRCULAR

Subject: Engagement of 05 (five) retired Judicial Officers on contract basis for presiding over Special Courts (NI Act) for the purposes of a pilot study for a period of one year from 01.09.2022 to 31.08.2023 in terms of the directions of the Hon'ble Supreme Court passed vide order dated 19.05.2022 in Suo Moto Writ (Criminal) No. 2 of 2020 in Re: "Expeditious Trial of Cases under Section 138 of NI Act, 1881"

HIGH COURT OF DELHI invites applications for engagement of five retired judicial officers on contract basis for presiding over one Special Court (NI Act) each, to be established in the five districts of Delhi namely South West District (Dwarka Court); South District (Saket Court); South East District (Saket Court); Central District (Tis Hazari Court) and New Delhi District (Patiala House Court/ Rouse Avenue Court) for the purposes of a pilot study for a period of one year from 01.09.2022 to 31.08.2023 in terms of the directions of the Hon'ble Supreme Court passed vide order dated 19.05.2022 in Suo Moto Writ (Criminal) No. 2 of 2020 in Re: "Expeditious Trial of Cases under Section 138 of NI Act, 1881".

The judicial officers who have preferably retired within the last five years may submit their applications along with their Resume.

The retired judicial officers shall be paid fixed honorarium per month (for the entire period of the pilot study) which shall be calculated on the basis of their last drawn basic salary minus basic pension plus DA (as on 31.07.2022) plus transport allowance (as on 31.07.2022). No other allowance will be payable. However the judicial officers who are governed by the National Pension Scheme shall be paid fixed honorarium per month (for the entire period of the pilot study) which shall be calculated on the basis of 50% of their last drawn basic salary plus DA (as on 31.07.2022) plus transport allowance (as on 31.07.2022). No other allowance will be payable.

The selection of names shall be at the sole discretion of the Competent Authority and subject to assessment of suitability for the pilot project. The

selected candidates shall abide by all the relevant service rules during the period of engagement. They shall be entitled to only 12 days casual leave and to no other leave. They shall have to adopt such standards of disposal/ work as the High Court may specify during the period of engagement. Their engagement can be terminated by the Competent Authority by serving 15 days' written notice without assigning any reason. The terms and conditions are however subject to approval of the Competent Authority and may be modified before final engagement.

Interested retired judicial officers may submit their applications along with their resume to the Registrar General, Delhi High Court, Sher Shah Road, New Delhi - 110503 or through e-mail at the e-mail address *rg.dhc@nic.in* latest by 17th June 2022.

Sd/-
Ravinder Dudeja
Registrar General